

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013

(Arising out of impugned final judgment and order dated 17-08-2011 in WB No. 32456/1994 passed by the High Court of Judicature at Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD (DEAD) THR LRS

Respondent(s)

WITH

SLP(C) Nos. 8986/2013 and 8937/2013

Date : 31-10-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Imtiaz Ahmed, Adv.
 Ms. Naghma Imtiaz, Adv.
 Mr. Ahmed Zargham, Adv.
 Ms. Amra Moosavi, Adv.
 Mohd. Iftekhar Farooqui, Adv.
 For M/S. Equity Lex Associates, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AOR

 Mr. Rajinder Mathur, AOR

 Mr. Upendra Mishra, Adv.
 Mr. Tanmay Agrawal, Adv.
 Mr. Vinay Garg, AOR

 Mr. Lokesh Kumar, Adv.
 For Mr. Praveen Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by learned counsel for the respondents seeking adjournment on the ground of personal difficulty.

As prayed, these matters are adjourned for two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER